

and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1980-81, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1980-81, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI R. VENKATARAMAN: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was negatived.*

19.09 hrs.

ORISSA APPROPRIATION BILL\*.  
1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated

Fund of the State of Orissa for the services of the financial year 1979-80.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1979-80."

*The motion was adopted.*

SHRI R. VENKATARAMAN: Sir, I introduce\*\* the Bill.

Sir, I beg to move:\*\*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1979-80, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1979-80, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

\*Published in Gazette of India, Extraordinary Part II, Section 2 dated 17-3-1980.

\*\*Introduced Moved with the recommendation of the President.

SHRI R. VENKATARAMAN: Sir, I  
move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

MR. CHAIRMAN: Today we should have discussed the Punjab Budget also. But we have not done that. Tomorrow if necessary, we will sit for longer hours and consider the budgets and pass them also.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 18, 1980/Phalguna 28, 1901 (Saka).*